

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **17.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(CA)/99/CHE/2023
NAME OF THE PETITIONER(S) : Mohana Sivaraj and 6 Others
NAME OF THE RESPONDENTS : Vika Precision Engineering India Pvt Ltd
and 2 Others
UNDER SECTION : Sec 241 & 244 of CA, 2013

ORDER

Present: Ld. Counsel Shri. Ajith Kumar Pugazhenthii for the Petitioner.

Respondents No. 2 and 3 in person.

R1 is company.

Respondents No. 2 and 3 submit that the Petitioner has not approached them for settlement. They submit that they want to settle the matter.

Considering the above submissions, matter is referred to mediation.

Shri. E. Om Prakash, Senior Advocate is appointed as mediator to conduct the mediation between the parties.

Parties are directed to approach the mediator within a week from his appointment. Parties are directed to bear the cost equally.

List this petition for the outcome of mediation / hearing on **03.07.2024**.

Sd/-

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

(SANJIV JAIN)
MEMBER (JUDICIAL)